

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

C.A. 1204/94.

Dt. of Decision : 26-6-97.

G.Venkat Krishnaiah

.. Applicant.

Vs

1. The Govt. of India, Min. of Railways, rep. by its Secretary, New Delhi.
2. The General Manager, SC Rly, Rail Nilayam, Sec'bad.
3. The Chief Workshop Manager, Signal and Telecom Workshop, SC Rly, Mettuguda, Sec'bad.

.. Respondents.

Counsel for the applicant : Mr. G. Vidya Sagar

Counsel for the respondents : Mr. V. Rajeswara Rao, Addl. CGSC.

THE HON'BLE SHRI R. RANGARAJAN : MEMBER

THE HON'BLE SHRI A.M.SIVA DAS : MEMBER (JUDL.)

ORDER

ORAL ORDER (PER HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.))

Heard Mr. G. Vidya Sagar, learned counsel for the applicant and Mr. V. Rajeswara Rao, learned counsel for the respondents.

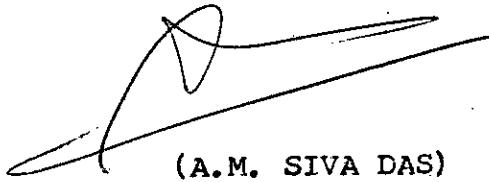
2. This OA is filed for the following relief:-

To declare the action of the 3rd respondent in refusing to allow the applicant to appear for the written examination and also viva-voce test, for preparation of panel for the post of Trainee Chargeman 'B', as illegal, arbitrary and unjust and consequently direct the respondents to permit the applicant to appear for the written test and viva voce test, for preparation of the post of Trainee Chargeman 'B' against the 25% Limited Departmental Competitive Examination, of pay of Rs.1400-2300/- (RSRP) in S&T Workshop, Mettuguda, Sec'bad and grant such other relief or reliefs as this Hon'ble Tribunal deem fit and proper under the circumstances of the case.

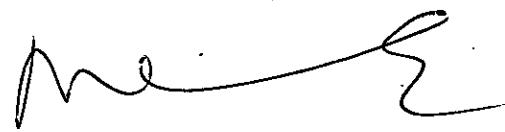
dt. 26-9-94

3. An interim order was passed in this OA directing the respondents to allow the applicant for the relevant written test and if he is going to be qualified, he has to be called for viva-voce. But, if he is selected for promotion under LDCE quota, the order of promotion should not be given until further order in this OA.

4. It is now stated in the reply in para-8 that the applicant had failed in the written examination and hence he was not called for interview. In view of the above submission the OA has no merits. Hence dismissed. No costs.



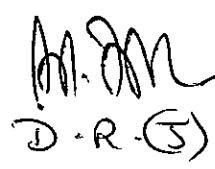
(A.M. SIVA DAS)
MEMBER (JUDL.)



(R. RANGARAJAN)
MEMBER (ADMN.)

Dated : The 26th June 1997.
(Dictated in the Open Court)

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D.R. (S)

8/2/1977

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN: M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR M.
SIVADAS M(J)
(J)

DATED 26/6/77

ORDER/JUDGEMENT

M.A./R.A/C.A.NO.

in

D.A.NO. 1204/74

Admitted and Interim directions
Issued.

Allowed

Disposed of with directions,

Dismissed

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected.

No order as to costs.

YLKR

II Court.

